

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1681  
TO BE ANSWERED ON 26.07.2017**

**ENCROACHMENT OF RAILWAY LAND**

**† 1681. SHRI NANA PATOLE:**

**Will the Minister of RAILWAYS be pleased to state:**

**(a) whether the Government is aware of the illegal occupation of vacant railway land causing loss of property by land mafia in connivance with the corrupt officers in various parts of the country including that of Vidarbha in Maharashtra;**

**(b) if so, the details thereof;**

**(c) whether the Government has taken any action against the encroachers and the corrupt officers and if so, the details thereof; and**

**(d) whether the Government has taken steps to ensure investigation on urgent basis under competent officers and take legal action to protect the national property and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI RAJEN GOHAIN)**

**(a) to (d): As on 31.03.2017, approximately 861.70 hectare (0.18% of total land) land of Railways is under encroachment which also includes Vidarbha in Maharashtra.**

**As and when any complaint against any Railway official is received, the matter is got investigated. If any involvement of the official is found, appropriate action is taken by following prescribed procedure. The Railway takes action against the illegal occupants under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971).**

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